

**Form No. X**

(Rules 19 and 38)

*Certificate of the Registrar under rules 11/15, Order XV/XXI of  
the Supreme Court Rules, 1966.*

IN THE HIGH COURT OF JUDICATURE AT BOMBAY APPELLATE  
CIVIL/CRIMINAL JURISDICTION

SUPREME COURT CIVIL/CRIMINAL APPEAL No. OF 19 .

(From the Judgment and/Decree/Order dated ..... in ..... of  
..... 19.....)

Petitioner(s);

versus

Respondent/s.

To

I DO HEREBY CERTIFY that the notices regarding the authentication  
and the despatch of the Transcript in English of the record  
proper/printed/cyclostyled record in the above case to the Supreme Court  
having been duly served on the Appellants and the Respondents as  
follows :—

WITNESS..... Chief Justice at Bombay aforesaid,  
this ..... day of ..... One thousand nine hundred and .....

By the Court,

Seal

Additional Registrar Sealer.

This ..... day of ..... 19.....

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